

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 234 OF 2015 &
IA NO. 386 OF 2015**

Dated : 20th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Punjab Biomass Pvt. Ltd. Appellant(s)

Versus

Punjab State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.
Ms. Shikha Ohri
Mr. Tushar Nagar
Mr. Tabrez Malawat

Counsel for the Respondent (s) : Mr. Sakesh Kumar for R.1

Mr. Anand K. Ganesan for R.2

Mr. Aditya Grover for R.3

ORDER

Admit. Issue notice. Mr. Sakesh Kumar takes notice on behalf of Respondent No.1; Mr. Anand K. Ganesan takes notice on behalf of Respondent No.2 and Mr. Aditya Grover takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 20.1.2016. Dasti in addition is permitted.

List the matter on **20.01.2016**. In the meantime, reply may be filed on or before 21.12.2015 after serving copy on the other side. Thereafter rejoinder, if any, may be filed on or before 05.01.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

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